

ITEM NO.27

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10732/2019

(Arising out of impugned final judgment and order dated 13-05-2019 in CRLA No. 1503/1989 passed by the High Court Of Judicature At Allahabad)

TULSI RAM YADAV

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s))

Date : 20-02-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. A.K. Vali, Adv.
Mr. Bhaskar Vali, Adv.
Mr. Rishabh Jain, Adv.
Mr. Tuhin, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the prayer for interim relief as also on the special leave petition, returnable in two weeks.

Dasti, in addition, is permitted.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

